

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA./TA/MP No.....

Gopal Krishan Sharma Versus Rahul Jain

Date of Order	Orders
24.5.2001	<p>CP No.19/2001 (OA No.182/99)</p> <p>Mr. P.N.Jati, counsel for the petitioner Mr. R.G.Gupta, counsel for the respondent.</p> <p>The learned counsel for the respondent filed a copy of the order of Hon'ble High Court dated 30.4.2001 mentioning that order passed by this Tribunal dated 23.6.2000 (Ann.A3) has been stayed.</p> <p>In view of the stay order passed by Hon'ble the High Court in DB Civil Writ Petition No.2018/2001, we do not feel it proper to proceed with this Contempt Petition and this Contempt petition is hereby dismissed at this stage. Notice issued against the alleged contemner is hereby discharged.</p> <p><i>Reed Copy 30/5</i></p> <p><i>Chap</i> (A.P.NAGRATH) Adm. Member</p> <p><i>S.K.Agarwal</i> (S.K.AGARWAL) Judl. Member</p> <p><i>14/7/2001</i></p>